

ITEM NO.54

COURT NO.6

SECTION IIIA

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).12521/2012

(From the judgement and order dated 16/12/2011 in ITR No.114/1989 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

U.P.STATE BRIDGE CORP.LTD.

Petitioner(s)

VERSUS

C.I.T LUCKNOW

Respondent(s)

Date: 08/03/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU
HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr.Vishnu Sharma, Adv.
Mr.Sarthak Mehrotra, Adv.
for Ms. Bina Gupta,Adv.

For Respondent(s) Mr.V.Shekhar, Sr.Adv.
Mr.Rupesh Kumar, Adv.
Mr.Anil Gaur, Adv.
For Mrs Anil Katiyar,Adv.

UPON hearing counsel the Court made the following
O R D E R

Perused the letter dated 07.03.2013. In view of the averment made by
learned counsel for the petitioner, call the matter after four weeks.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Court Master